

01/100 3
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 243/2003.....

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet..... 64 Pg.....1 to 2.....

2. Judgment/Order dtd. 30.10.2003..... Pg.....1 to 10. *Supra* under 8D

3. Judgment & Order dtd..... Received from H.C/Supreme Court

4. O.A..... 243/03 Pg.....1 to 22.....

5. E.P/M.P..... Pg.....1 to

6. R.A/C.P..... Pg.....1 to

7. W.S..... Pg.....1 to

8. Rejoinder..... Pg.....1 to

9. Reply..... Pg.....1 to

10. Any other Papers..... Pg.....1 to

11. Memo of Appearance.....

12. Additional Affidavit.....

13. Written Arguments.....

14. Amendment Reply by Respondents.....

15. Amendment Reply filed by the Applicant.....

16. Counter Reply.....

SECTION OFFICER (Judl.)

Kalb

FROM No. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No: 243/2003

Misc Petition No: _____

Contempt Petition No: _____

Review Application No: _____

Applicants: - Biswa Das Mukherjee

Respondents: - W.O.I 2018

Advocate for the Applicants: - Mr. Adil Ahmed

Advocate for the Respondents: -

Notes of the Registry	Date	File No.	Order of the Tribunal
This application is in form but not in time Condemnation petition is filed / not filed C.F. for Rs. 30/- deposited vide IPO, BB No. 9 G/70/1940 Filed 25/10/03.	30.10.2003		The applicant attained his superannuation on 31.08.2002 as Master Craft Man (MCM) from the Office of the Assistant Garrison Engineer, Digaru. The applicant though retired from service in August, 2002, the Respondents are yet to finally settle the G.P. Fund in respect of the applicant. As per the records maintained by A.G. Digaru, under the Respondent No.5, the applicant is required to be paid of balance G.P.F. amount of Rs. 59,818/- as it appears from the communication sent by the AGE Digaru to the GE (AF) Borjhar dated 26.12.2002. The AGE Digaru also sent reminder to the GE (AF), Borjhar dated 31.3.2002 for final settlement of the GP Fund and the applicant also submitted representation on 25.03.2003 before the Joint Controller of Defence Accounts (Fund), Meerut Cantt., the Respondent No.4 which is yet to be disposed of.
Steps Taken: 29/10/03			<i>Aloraj By, Registrar</i>

Contd/-

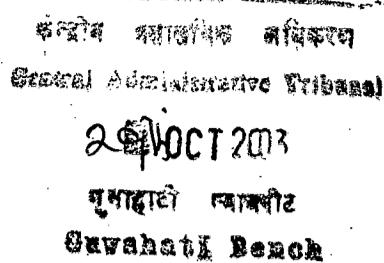
30.10.2003

I have heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. for the Respondents. The necessary G.P. Fund amount of the applicant can only be settled by the Respondent No. 4 with utmost expedition.

Upon hearing learned counsel for the parties, I am of the view that ends of justice will be met if a direction is issued to the Respondent No.4 to take note of difference of G.P. Fund and take a final decision in the matter for disbursement of the amount to the applicant with utmost expedition. The Respondent No.4 is accordingly directed to take appropriate action as directed above within three weeks from the date of receipt of the order. If the amount is not paid to the applicant within the aforesaid period, the Respondents ~~shall have~~ are directed to pay interest at the rate of 12% from the expiry of the ~~till the realisation of the same~~ said period. The applicant is also directed to file fresh representation annexing all the documents within a week from today alongwith Judgment and order.

The application is accordingly disposed of. No order as to costs.


Vice-Chairman



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. OF 2003.

Sri Biswa Das Mukharjee,
-Applicant.

-Versus-

The Union of India & Others

-Respondents

LIST OF DATES AND SYNOPSIS

Application 14

Verification 15

Annexure-A is the photo copy of GPF -DS Statement of accounts for the year 1998-1999 of the applicant. 16

Annexures-B is the photocopy of GPF-DS statement of account for the year 1999 -2000 of the applicant. 17

Annexure-C is the Photocopy of the above said letter dated 09-08-2001. 18

Abdul Basit

Annexure-D is a Photocopy of above Said letter dated 23-08-2001. 19

Annexure-E is the Photocopy of the Above said letter No. 105/BM/11/EM dated 26th December, 2002. - 20 -

Annexure-F is the Photocopy of the above said letter No. 105/BM/15/EM dated 31st March 2003. - 21 -

Annexure-G is the Photocopy of the above said letter dated 25th March 2003. 22

This application is made for non-
payment of Balance General Provident Funds (GPF)
to the Applicant. The applicant joined under
the Ministry Of Defence as Defence Civilian on
31.08.1962. He retired from service on 31-08-
2002 as Master Craft Man (MCM) from the Office
of the Assistant Garrison Engineer, Digaru,
P.O. Digaru, District-Kamrup, Assam. The
applicant open a GPF Account No. 946163 H. Due
to his personnel difficulty he has withdrawn a
sum of Rs. 50,000/- (rupees fifty thousand) as
final withdrawal from his GPF Account vide No.
E/M Digaru, Bill No. 23/CV/ 1776 Dated 24-11-
1999. In the year 1999-2000 of GPF-DS statement
of accounts of the applicant the final



6

withdrawal amount of GPF has been wrongly stated as Rs. 1,00,000/- (One Lakh Rupees) by the office of the Respondent No.4 after founding the above said discrepancy the applicant immediately informed the higher authority for correction of said discrepancy. The Respondent No.3 the Controller of Defence Accounts, Narengi Vide his letter dated 23-08-2001 admitted the fact that a sum of Rs. 50,000/- (Rupees Fifty thousand) wrongly debited twice in the year 1999 -2000 (11/2000) in the Account No. 946163 of Sri B. Mukharjee instead of GPF Account No.946166 R.C. Sarkar. But on final payment of GPF amount on retirement of the applicant the said discrepancy was not corrected by the respondents and the applicant was paid less amount. But till today the Respondents have not paid the full amount of the GPF to the Applicant although several letters were given to Respondent No.4 by the Office of the Respondent No.5 and also by the applicant. The applicant has approached before this Hon'ble Tribunal for seeking a direction to the Respondents for immediate release of applicant's balance amount of GPF with 12% interest Per Annum.

Dhankar

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. OF 2002.

BETWEEN

Sri Biswa Das Mukharjee,
Retired Master Craft Man,
Office of the Assistant
Garrison Engineer, Digaru,
Resident of Sial Khaiti
Baruabari, P.O. Sonapur,
Dist.-Kamrup, Assam.

-Applicant.

-Versus-

- 1] The Union of India represented by the Secretary to the Government of India Ministry of Defence, 101 South Block New Delhi-1.
- 2] The Chief Engineer, (Air Force) Elephant Falls Camp, Shilong-9, Meghalaya,

filed by
Sri Biswa Das Mukharjee
Applicant
through
Hemanta
(ADIL AHMED)
Advocate

Mukharjee

3] The Controller of Defence Account,
Udayan Vihar, Narengi,
Guwahati-781171.

4] Jt. Controller of Defence Account,
(funds) Meerut Cantt.,
P.O.- Meerut, Utter Pradesh.

5] The Garrisons Engineer, (Air Force)
Borjhar, Guwahati-15.

-Respondents

DETAILS OF THE APPLICATION

1] PARTICULARS OF THE ORDER AGAINST WITH
THE APPLICATION IS MADE:

This application is made for non-payment
of Balance ^{Amount of} General Provident Funds (GPF) to the
Applicant and also with a prayer for seeking a
direction from this Hon'ble Tribunal to the
Respondents for early release of payment of the

Marked

balance amount of General Provident Funds (GPF) (Account No. 946163 H) to the applicant at the rate of 12% interest Per Annum.

2] JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3] LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under section 21 of the Administrative Tribunal Act 1985.

4] FACTS OF THE CASE

Facts of the case in brief are given below:

4.1] That your humble applicant is citizen of India and as such, he is entitled to all



rights and privileges guaranteed under the Constitution of India. He is now aged about 62 (sixty-two) years.

4.2] That your applicant begs to state that he has joined under the Ministry Of Defence as Defence Civilian on 31.08.1962. He was initially appointed as fitter and he was promoted up to Master Craft Man (MCM). His MES No. was 410389. He retired from service on 31-08-2002 as Master Craft Man (MCM) from the Office of the Assistant Garrison Engineer, Digaru, P.O. Digaru, District-Kamrup, Assam.

4.3] That your applicant begs to state that during his service period your applicant opened a GPF Account No. 946163 H. Accordingly he regularly contributed monthly subscription of amounts at different rates to his said GPF account.

4.4] That your applicant begs to state that due to his personnel difficulty he has withdrawn a sum of Rs. 50,000/- (rupees fifty thousand) as final withdrawal from his GPF



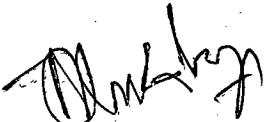
Account vide No. E/M Digaru, Bill No. 23/CV/1776 Dated 24-11-1999. The payment of Rs. 50,000/- (Rupees Fifty Thousand) to the applicant by the Respondent No.4 has been shown in the GPF -DS-Statement of Account for the year 1998-1999.

Annexure- A is the photo copy of GPF - DS Statement of accounts for the year 1998-1999 of the applicant.

4.5] That your applicant begs to state that in the year 1999-2000 of GPF-DS statement of accounts of the applicant the final withdrawal amount of GPF has been wrongly stated as Rs. 1,00,000/- (One Lakh Rupees) by the office of the Respondent No.4 though in actual your applicant has finally withdrawn a sum of Rs. 50,000/- (Rupees fifty thousand) only.

Annexures-B is the photocopy of GPF-DS statement of account for the year 1999 -2000 of the applicant.

4.6] That your applicant begs to state that



after founding the above said discrepancy the applicant immediately wrote a letter to the Respondent No.4 on 09-08-2001 for correction of said discrepancy.

Annexure-C is the Photocopy of the above said letter dated 09-08-2001.

4.7] That your applicant begs to state that the Office of the Respondent No.3, the Controller of Defence Accounts, Narengi Vide his letter dated 23-08-2001 admitted that 'on verification of records it is seen that a sum of Rs. 50,000/- (Rupees Fifty thousand) wrongly debited twice in the year 1999 -2000 (11/2000) in the Account No. 946163 of Sri B. Mukharjee instead of GPF Account No. 946166 R.C. Sarkar.

Annexure-D is a Photocopy of above Said letter dated 23-08-2001.

4.8] That your applicant Begs to state that he was paid Rs. 1,45,913/- (Rs. One Lakh forty five thousand and nine hundred thirteen) only as his final GPF Amount vide cheque No. AR -



972953 dated 13-11-02 by the Office of the Respondent No.4. In the said final settlement of GPF Funds there was a shortage of Rs.59,818/- (Rupees Fifty nine thousand eight hundred and eighteen) only then your applicant immediately inform the Assistant Garrison Engineer, Digaru about the shortage of said amount. The Assistant Garrison Engineer, Digaru inform the Respondent No. 5 about the Balance amount of Rs.59,818/- (Rupees fifty nine thousand eight hundred and eighteen) only payable to the applicant vide his letters No. 105/BM/11/EM dated 26th December, 2002 and 105/BM/15/EM dated 31st March 2003. Your applicant also written a letter to the Respondent No.4 vide his letter dated 25th March 2003 regarding less payment of final settlement of GPF. But surprisingly the Office of the respondent No.4 did not take any steps for the balance payment of GPF Account of the applicant although the Respondent No.3 has already admitted that they have wrongly debited a sum of Rs. 50,000/- (Rupees Fifty thousands) twice from the applicant. As such finding no



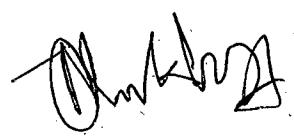
other alternative the applicant approach this Hon'ble Tribunal for seeking Justice in this matter.

Annexure-E is the Photocopy of the Above said letter No. 105/BM/11/EM dated 26th December, 2002.

Annexure-F is the Photocopy of the above said letter No. 105/BM/15/EM dated 31st March 2003.

Annexure-G is the Photocopy of the above said letter dated 25th March 2003.

4.9] That your applicant begs to state that he is now suffering from serious heart problem. The Doctor advised your applicant to go out side of state for further higher treatment. But due to lack of fund your applicant is unable to move for further higher treatment. As such the applicant prays before this Hon'ble Tribunal to interfere into this matter and may be please to



dispose of the application at the admission stage itself by directing the Respondents, Particularly Respondent No.4 to immediate release of balance amount of GPF to the applicant with 12% interest Per Annum.

4.10] That your applicant begs to state that he is running from pillar to post for seeking justice in this matter and also for immediate release of his hard earned money.

4.11] That your applicant submits that he has got reason to believe that the Respondents are resorting the colorable exercise of power only to harass the poor retired applicant at this stage.

4.12] That your applicant submits that the action of the Respondents are mala fide, illegal and with a motive behind.

4.13] That your applicant submits that the action of the Respondents by which the applicant has been deprived of his legitimate rights is arbitrary. It is further stated that



the Respondents have acted with a mala-fide intention only to deprive the applicant from his legitimate dues.

4.14] That your applicant submits that the action of the Respondents is highly illegal, improper, whimsical and also arbitrary.

4.15] That in view of the facts and circumstances it is a fit case for interference by the Hon'ble Tribunal to protect the interest of the applicant.

4.16] That this application is filed bona fide and for the interest of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1] For that, due to the above reasons narrated in detail the action of the Respondents is in *prima facie* illegal, mala-fide, arbitrary and without jurisdiction.

5.2] For that, the Respondent No.3 has already admitted the lapse regarding deduction



of GPF Amount of the applicant as such the Respondents particularly Respondent No.4 cannot illegally held up the due balance GPF amount of the Applicant.

5.3] For that, the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.

5.4] For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.

5.5] For that, the applicants is suffering from serious heart problem as such he needs immediate care and treatment. But the respondents till now has not release the balance amount of GPF to the applicant.

5.6] For that, being a model employer the action of the Respondents are unjustifiable.

5.7] For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well as fact.



18

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

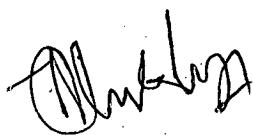
That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority, nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:



Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relives sought for by the applicant may not be granted and after hearing the parties and the cause or causes that may be shown your Lordships may be pleased to direct the Respondents to give the following relief:

- 8.1 That the Hon'ble Tribunal may be pleased to direct the Respondents particularly Respondent NO.4 to release the balance amount of GPF immediately with 12% Per Annum payable to the applicant immediately as early as possible.
- 8.2 To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal.
- 8.3 Cost of the Case.



9] INTERIM ORDER PRAYED FOR:

The applicant most respectfully prays at this stage applicant do not seek any interim Order but the Hon'ble Tribunal may pass any Order or Orders as Hon'ble Tribunal may deem fit and proper.

10] Application Is Filed Through Advocate.

11] Particulars of I.P.O.:

I.P.O. NO. 96701940

Date Of Issue 25.10.2003

Issued from Guwahati C.P.O.

Payable at Guwahati.

12] LIST OF ENCLOSURES:

As stated above.

-Verification.



VERIFICATION

I, Sri Biswa Das Mukharjee, aged about 62 years, Retired Master Craft Man, Office of the Assistant Garrison Engineer, Digaru, Resident of Sial Khaiti Baruabari, P.O. Sonapur, Dist.-Kamrup, Assam do hereby verify the statements made in the accompanying application and in paragraphs 4.1 to 4.3, 4.9 to 4.11 - are true to my knowledge, and those made in paragraphs 4.4 to 4.8 - are being matters of records are true to information derived therefrom which I believe to be true and those made in paragraph 5 are true to my legal advice and rest are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification today on this the 29th day of October 2003 at Guwahati.

Biswa Das Mukharjee

Declarant.

GPF:DS STATEMENT OF ACCOUNTS FOR THE YEAR - 1998-99 RATE OF INTEREST - 12% PER ANNUM												ANNEXURE - A	
क्र. सं. CDA	यनिट UNIT				नाम NAME				तेजा संख्या ACCOUNT NO.				
21	1019 GE BORJAR				B. MUKHERJEE				946163H				
	अप्रैल 04 APR 04	मई 05 MAY 05	जून 06 JUN 06	जूलाई 07 JUL 07	अगस्त 08 AUG 08	सितम्बर 09 SEP 09	अक्टूबर 10 OCT 10	नवम्बर 11 NOV 11	दिसम्बर 12 DEC 12	जनवरी 01 JAN 01	फरवरी 02 FEB 02	मार्च 03 MAR 03	
अभिदान SUB प्रतिदाय REFUND	1000	1000	1000	1000	1000	1000	1000	1000	1000	1000	1000	1000	
वर्ष के दौरान निकासी का विवरण. DETAILS OF WITHDRAWALS DURING THE YEAR													
मा. प्रक. MTN	राशि AMOUNT	मा. प्रक. MTN	राशि AMOUNT	मा. प्रक. MTN	राशि AMOUNT	मा. प्रक. MTN	राशि AMOUNT	मा. प्रक. MTN	राशि AMOUNT	मा. प्रक. MTN	राशि AMOUNT	आदि रोप OP BAL	
												57513	
सारांश SUMMARY					बकाया बढ़ा हआ ARR OF DA	बकाया वेतन ARR OF PAY	परियोजित INCREASED Sub RPR 66	क्र. जमा CREDITS जागता रकम GENERATED					12000
चालू CURRENT बकाया ARREAR	अभिदान SUB	प्रतिदाय REFD	निकासी WDL	ब्याज INTEREST	7582								7682
शब्दों में अन्त रोप CLOSING BALANCE IN WORDS													
RUPEES SEVENTY SEVEN THOUSAND ONE HUNDRED AND NINETY FIVE ONLY													
प्रथम नाम निदेशित / निदेशितों का नाम NAME OF FIRST NOMINEE(S) NOMINATION NOT ON RECORD													
दिनांक DATE 20/07/99	Final withdrawal Date 20/07/99 SUBMIT TO CDA(F) MEERUT				संख्या No. 23/1/1999 Final withdrawal Date 20/07/99 SUBMIT TO CDA(F) MEERUT	अंश (प्रतिशत) SHARE (%) 02	अन्त रोप CLOS BAL 77195					2	
रखे उद्दिष्ट विवरण (प्रिय) / Dy. CDA (FUNDS)													

Attached
Date 6

YEAR 1999-2000 के लिये सांध्यानिक रेसेंट लेखे का विवरण ब्याज की दर 12% प्रति वर्ष
 GPF-DG STATEMENT OF ACCOUNTS FOR THE YEAR 1999-2000 RATE OF INTEREST 12% PER ANNUM

रोलनं० CDA	यूनिट UNIT	नाम NAME											लेखा संख्या ACCOUNT NO.
21	1017 GE BORJAR	MUNIKA JEE											7861638
		अप्रैल 04 APR 04	मई 05 MAY 05	जून 06 JUN 06	जुलाई 07 JUL 07	ग्राहन 08 AUG 08	वित्ती 09 SEP 09	अक्टूबर 10 OCT 10	नवंबर 11 NOV 11	दिसंबर 12 DEC 12	जनवरी 01 JAN 01	फरवरी 02 FEB 02	मार्च 03 MAR 03
अनुदान SUB प्रतिदाय REFUND		1500	1500	1500	1500	34757	1500	1500	1500	1500	1500	1500	1500

वर्ष के दौरान निकाती का विवरण DETAILS OF WITHDRAWALS DURING THE YEAR

मापदण्ड राशि MT. N. AMOUNT	जादि शेष OP. BAL.					
11T - 300001	1T - 30000					77195

सारांश SUMMARY

अनुदान SUB	प्रतियोगी REFD.	निकाती WDL	ब्याज INTEREST	कुल जना TOTAL CREDITS	अनित जना INT. GENERATED	कुल डेबिट TOTAL DEBITS
बाल URGENT	51257	100000-	8167			
बकाया ARREAR	500		110			

शब्दों में अनुदान राशि CLOSING BALANCE IN WORDS

RUPEES THIRTY SEVEN THOUSAND TWO HUNDRED AND TWENTY NINE ONLY
AND TWENTY NINE ONLY 04/1943 CLOS BAL 37229

प्रथम नियमित व्याज का नाम जा. नियमित व्याज
NAME OF FIRST NOMINEE (S) RS. SHARE (%)

SEWA RAM JI
ASST. SECY (D)

NOMINATION NOT ON RECORD
SUBMIT TO UGDA (F) MEERUT

00 J. L. J. 11
MEERUT

दिनांक DATE

17/07/2000

उपलब्ध कराया गया (नियमित) द्वारा CDA (Funds)

Attested
Signature
Advocate

ANNEXURE-C

Shri S. P. (Biju) Kumar
(Treasurer General)

Subject: Statement of Discrepancy in G.P.T. Accounts
Bathing No. 114081

Respected Sirs,

With the recent arrival of letter I beg to lay before you the following few lines for your kind consideration towards the reconciliation of certain articles of G.P.T. & P. for the year 1999-2000. Please

That the sum of Rs. 50,000/- was remitted by G.P.T. to the Vaidik Ashram Digraswala on 22/7/1998 dated 24/11/99 but it is Rs. 100,000/- ie Rs. 50,000/- more stated on no. 30000/- has been charged incorrectly on 14/6/00 for the year 1999-2000.

It is my request that you would be kind enough to credit the same debited against on final with G.P.T. on 14/6/00 Rs. 50000/- which interest for the year 1999-2000 and 2000-2001 credited by G.P.T. account no. 30000/- and an certified copy of G.P.T. may please be issued to me so the above amount has not been credited in the G.P.T. for the year 1999-2000 and for this set of your kindness I shall remain ever grateful to you.

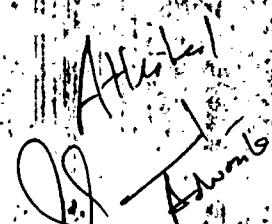
Waiting you in anticipation. Sirs.

S. P. (Biju) Kumar

Yours faithfully,



(Shri S. P. (Biju) Kumar)
Treasurer
The Secretary
AOB P/T Digraswala
G.P.T. Digraswala


Shri S. P. (Biju) Kumar

- 19 -

TO

The AGE (E/M)
Digaru.

Ref. No. 100/ODDA/07/Compt/2001
O/P of the CDA, Nagpur
Gujarat - 781171.
Date: 23/8/2001.

Sub:- Discrepancy on GPF A/c. No. 946163 in
2/0 302 B Mukherjee.

Reb:- AAO GE (AF) Roopgar letter No. A/BS/122 N.
P/05 dt. 20-8-01.

On verification of records, it is seen
that a sum of Rs. 50,000/- wrongly debited
twice in the year 1999-2000 (II/2000) in GPF
A/c. No. 946163 of Sri B. Mukherjee instead of
GPF A/c. No. 946166 of R. C. Sarkar.

The same has now been rectified
and adjusted through our Adjustment Register
and will be found reflected in 2001-2002
account.

The details of adjustment is as
under:-

NAME	GPF A/c. No.	AMOUNT
2/0 302 B. Mukherjee	946163	(+) 50,000/-
" R. C. Sarkar	946166	(-) 50,000/-

AAO (ODDA)

J. H. Patel
Adm't

Office of the AGC Dibrugarh
Post : Dibrugarh, Kamrup (Assam) 23

JCS/RCV/11/188

26 Dec 2002

412 (AF) Dibrugarh
(EL) Pension Acc

LESS PAYMENT & FINAL SETTLEMENT OF GP FUND
IN RESPECT OF REG/410389 SHRI B MUKHERJEE, MCM
(BORN ON 31 AUG 2002)

1. Payment of final settlement of GP Fund has been paid to above named individual in Dec 2002, who retired on 31 Aug 2002.
2. He was paid Rs. 1,45,813/- vide Vr No 22/CV/103/GPF dated 22.6.2002. In this connection, it is intimated that as per CGO-9 for the year 2001-2002, the closing of GP Fund of the individual was Rs. 2,05,731/- upto Feb 2002. Subsequently a sum of Rs. 12,000/- @ of Rs. 4000/- PM wef Mar 2002 to May 2002 have been recovered through Regular pay bills from the individual vide Vr Nos as given below :-

- (a) Mar 2002 - 23/CV/453/RFB/IND dt 14.3.2002 Rs. 4000/-.
- (b) Apr 2002 - 23/CV/20/RPB/IND dt 17.4.2002 Rs. 4000/-.
- (c) May 2002 - 23/CV/58/RPB/IND dt 18.5.2002 Rs. 4000/-.

3. The details of/are as under :- (credit balance)

(a)	The total credit as per CGO-9 for the year 2001-02.	=	Rs. 1,93,731/-
(b)	Subsequently recovery made Mar 02 to May 02 @ of Rs. 4000/- PM.	=	Rs. 12,000/-

Total credit = Rs. 2,05,731/-

(c)	Amount paid to the indl p/c of final settlement of GP Fund.	(-)	Rs. 1,45,913/-
-----	--	-----	----------------

Balance = Rs. 59,818/-

(d)	New balance Rs. amount, which is required to be paid to the individual.	Rs. 59,818/-
-----	--	--------------

4. Therefore, JCDA (Funds) Meerut may please be informed regarding facts and figures which is due to the individual also be informed JCDA (Funds) Meerut for his final settlement accordingly so that balance amount of Rs. 59,818/- can be paid to the indl accordingly.

5. This copy of CGO-9 for the yr 2001-02 and application received from the indl is also attached for your further action please.

Original
(S.S. Thakur)

AGC Dibrugarh

Copy : Two copy

Afftd
J.S. -
Advt

卷之五

31 May 2003

1920-21) 1920-21.

GENERAL SAWYERS' CO. OF NEW YORK
MANUFACTURERS OF
THE TRADE MARK
GENERAL SAWYERS' CO.

1. All the above is true to the best of my knowledge and belief, and I declare that I have read the foregoing statement and that it is true to the best of my knowledge and belief (please check if applicable).

24 The official report for which classification has been sought
25 by the FBI is the only one of the three FBI, CGC and FBI for the year
26 in question. In this report, CGC and subsequent correspondence, the
27 subject of the present letter, CGC, has indicated that the depth of App 60 and
28 the subject of the present letter, CGC, has indicated that the depth of App 60 and
29 the subject of the present letter, CGC, has indicated that the depth of App 60 and

10. Tropical (red) & subtropical
11. Subtropical (red) & tropical
12. Subtropical (red) & tropical

(a) *Staphylococcus aureus* (ATCC 25923) (b) *Escherichia coli* 1,45,91,145

It follows that the CSEF for the year 2001-2002 is now at
the disposal of the State, but its interest has not been
realised by the withdrawal of CSEF Funds as the amount of CSEF
Funds available for the year 2001-2002 is Rs. 1,000/-

16. The City of Chicago may not be compelled to lease and to
17. pay for any building or other real estate which
18. may be required for the use of the City.

~~Frank~~

Recovery Statement + Photo Copy
CCO-9 for the year - 2001-2002

25 MAY 82

John F. Kennedy
John F. Kennedy

- 22 -

TO

The JCDA(Fund)
Ranaut canttLESS PAYMENT FOR FINAL SETTLEMENT OF
C.P. FUND IN R/O MEG/410389 (SHRI)
S MUKHARJEE, R/C/MAN (Rtd on 31.8.2002)

Dear Sirs,

Reference my application submitted to GE(A/F)Borjat
dated 26.12.2002 (Xerox copy attached).

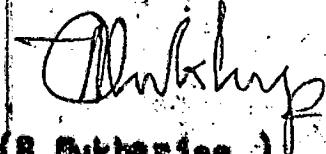
2. I am regretted to inform you that no action has been taken from your end till date. In this connection I would like to submit that as per CCO-9 for 2001-2002 the closing balance of Rs. 1,93,731.00 (Xerox copy of CCO-9 is enclosed for your ready reference) and subscription of Rs. 4000/-pm was recovered for the month of Mar to May 2002 vide V.R. No. 23/CV/453/RPB/IND dated 14.3.2002, 23/CV/20/RPB/IND dt 17.4.2002 and V.R. No. 23/CV/58/RPB/IND dated 18.5.2002. Total of Rs. 12,000/- Hence Rs. 1,93,731.00 + 12,000.00 = 2,05,731.00 was due for payment. But Only Rs. 1,45,913/- has been paid to me vide your cheque No. AR-972053 /dt 3.11.02.

3. May I request your personal intervention in this regard and arrange me to pay the balance amount of Rs. 59,818/- at an early date. If any dispute for making payment within 15 days from the receipt of this letter I may please be informed accordingly, otherwise being a poor retired person I shall be liable to take the shelter of law.

4. Your kind co-operation is solicited.

Thanking you with regard,

Yours faithfully



(S. Mukharjee)
Shri khaiti
Barumbari
Poisnapur, Dist-Kosrau
Assam Pin 782 402

Dated 25 Mar 2003.

Copy to:-

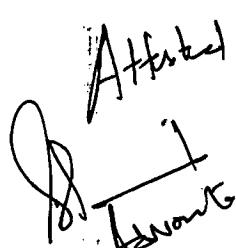
1. GE(A/F)Borjat

2. AGC BIKAPU

3. CVC(A/F)Borjat

4. HQ CC EC Kolkata-21

for information with a request to take suitable action for payment.



J. Advani